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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + ITA No.419/2018
 PR. COMMISSIONER OF INCOME TAX-7 Appellant
 Through: Mr.Ruchir Bhatia, Adv.
 versus

PSB INDUSTRIAL (INDIA) PVT. LTD. Respondent
 Through: Mr.R.K. Gupta, Adv.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE VINOD GOEL

ORDER

% **09.01.2019**

Learned counsel for the appellant-Revenue accepts that the tax effect in the present appeal is below Rs.50 lakhs. He however, submits that he does not have any instructions on whether prosecution proceedings have been initiated. Counsel for respondent, on instructions, submits that no prosecution proceedings are pending.

In view of the statements, the appeal is disposed of as not pressed, giving liberty to the Revenue to file an application for revival in case the matter is covered by any exception vide circular No.3 of 2018 dated 11th July, 2018 and clarification issued.

The appeal is disposed of in the aforesaid terms.


SANJIV KHANNA, J.


VINOD GOEL, J.

JANUARY 09, 2019/neelam